NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 182/(MAH)/2017

CORAM: Present: SHRI M.K. SHRAWAT MEMBER (J) SHRI BHASKARA PANTULA MOHAN MEMBER (J) ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018 N. and - Archo Armant NATURE NAME OF THE PARTIES: Industrial X- Ray & Allied Radigraphers (I) Pvt. Ltd. V/s. Gammon India Limited SECTION OF THE COMPANIES ACT: I & BP Code 2016. DESIGNATION S. No. NAME Pantaer 17 BP.N. Mehte TINTUL Legal P.N. Mehta Adv. Andhe Sitendra Julds COMP. Debtur Asst. Mangaper Legal Aboth Bijal Soni Adv. For OPErational Band Creditor (ilb Schali Band creditor (1/6 Sonali 2> Kochar, Adv.7 3) Sohan Bhandari Director For OP. (Finance) (reditor Company.

ORDER TCP 182/I7BP/NCLT/MB/MAH/2017

- 1. The Learned representative from both the sides are present.
- 2. An Affidavit in reply filed by the Creditor served upon the Respondent in Court.
- 3. Seeking time to peruse and to file counter reply if any.

(Contd.....2)

- 4. Having discussion with the Director of the Corporate Debtor and discussion with the Learned Counsel, the Bench suggested that an amicable settlement be made since the disputed amount is not a large figure. In respect of the interest also, the debtor can consider the amount payable over and above the principal amount.
- 5. Matter is fixed for next hearing on 07.02.2018.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) Date : 10.01.2018

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M.K. SHRAWAT Member (Judicial)